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SECRET

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st May 2012 and is hereby published for general information:—

ACT No. 22 OF 2012.

An Act to provide for an enabling and facilitative environment in the State for financing, design, construction, maintenance and operation of Infrastructure projects also through private sector participation, and to provide for an institutional framework for identification, prioritization and implementation of such projects and for matters connected therewith and incidental thereto.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:-

CHAPTER – I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Infrastructure Development Act, 2012.

Short title,
extent,
application
and
commence-
ment.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall apply to all Projects of a value exceeding rupees five hundred crore implemented by a public agency:

Provided that the Government may, by general or special order, apply the provisions of this Act, to any public-private partnership project, the project value of which is less than rupees five hundred crore:

Provided further that it shall not apply to any Project undertaken by the Central Government or a public sector undertaking of the Central Government, either independently or as a joint venture with the State Government.

Explanation.—For the purpose of this sub-section, in the case of a public-private partnership project, ‘project value’ means, where the private sector participant is,—

(a) required to make capital investment, the value of the asset or facility to be created including the cost of land, if the cost of the land is to be borne by the private sector participant; or

(b) not required to make capital investment, the current replacement value of the asset or facility, whose operation and maintenance shall be the responsibility of the private sector participant.

(4) It shall come into force on such date as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,-

Definitions.

(a) “administrative department” means the department of the Secretariat which is administratively concerned with a Project as per the Tamil Nadu Government Business Rules, 1978, and more than one department may also be administratively concerned with a Project;

(b) "Board" means the Tamil Nadu Infrastructure Development Board established under section 3 of this Act;

(c) "concessionaire" means the private sector participant which has entered into a public-private partnership;

(d) "concession agreement" means an agreement entered into between a public agency and a private sector participant for and in respect of a public-private partnership;

(e) "detailed Project study" means a detailed study of the Project made after the preliminary investment decision, in order to ascertain the capital cost, technological parameters, description of the technology to be used, technical specifications, plan schedule to assist the financial investment and the plan for implementation of the Project and such other information as may be prescribed in the regulations;

(f) "feasibility study" means a preliminary study made for investment decision-making, to assess the technical, social, economic and financial viability and the social and environmental impact of a Project including the demand for the services, appropriate technology to be adopted, capital cost, time required for implementation, and such other information as may be prescribed in the regulations;

(g) "Government" means the State Government;

(h) "Government company" means any company in which not less than fifty-one per cent of the paid-up share capital is held by the State Government or Governments and includes a company which is a subsidiary of a Government company as thus defined;

(i) "Infrastructure" means provision of assets or services in any one or more of the sectors specified in Schedule-I;

(j) "Local authority" means any municipal corporation or municipal council or panchayat union council or village panchayat constituted under the relevant law for the time being in force;

(k) "private sector participant" means any person other than a public agency or the Central Government or a public sector undertaking of the Central Government;

(l) "Project" means an Infrastructure Project;

(m) "public-private partnership" means an arrangement between a public agency and a private sector participant for the provision of infrastructure through investment made or through design, development, construction, maintenance or operation undertaken by the private sector participant, where risks are allocated between them such that the private sector participant takes on the risk beyond the stage of design and construction and the payment for the services are performance linked, in the form of user charges, annuities or unitary payment;

(n) "public-private partnership project" means a Project implemented through public-private partnership;

(o) "public agency" means any department of the Government or any public sector undertaking of the Government, a Government Company, Statutory Board formed by the Government, Local authority, Co-operative Institution, State University, any Society or Trust formed, owned or controlled by the Government;

(p) "public financial support" means financial support from the Central Government or the State support or both;

(q) "public sector mode" means implementation of a Project directly by a public agency by its own resources or through the State Budgetary resources;

(r) "regulations" mean the regulations made by the Board under this Act;

(s) "rules" mean the rules made by the Government under this Act;

(t) "Schedule" means a Schedule, appended to this Act;

(u) "sponsoring agency" means the public agency designated by the Board to implement a Project through public-private partnership;

(v) "State support" means the support extended by the Government to a concessionaire, which may include the following:-

(i) subsidy or capital grant not exceeding such proportion of the cost of the Project, as may be prescribed in the rules;

(ii) equity;

(iii) loans;

(iv) guarantee by the Government;

(v) opening and operation of escrow account;

(vi) conferment of right to develop any land;

(vii) incentives in the form of exemption from the payment of, or deferred payment of, any tax or fees levied under any law or such other incentives, as may be prescribed in the rules.

(w) "Tender Act" means the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998);

(x) "user levy" means user charge or fee or any other amount, by whatever name called, payable by the user of an infrastructure facility.

CHAPTER-II.

THE TAMIL NADU INFRASTRUCTURE DEVELOPMENT BOARD.

3. (1) As soon as may be, after the commencement of this Act, the Government may, by notification, establish a Board to be called the Tamil Nadu Infrastructure Development Board with effect from such date as may be specified in the notification.

Establishment of the Tamil Nadu Infrastructure Development Board.

(2) The head quarters of the Board shall be at Chennai.

(3) The Board shall consist of the following members, namely:-

(a) the Chief Minister, who shall be the Chairperson, ex-officio;

(b) the Minister in-charge of Finance, who shall be the Vice-Chairperson, ex-officio;

(c) the Chief Secretary to Government, who shall be the Member-Secretary, ex-officio;

(d) the Secretary to Government, Finance Department, ex-officio;

(e) the Secretary to Government, Public Works Department, ex-officio;

(f) the Secretary to Government, Industries Department, ex-officio;

(g) the Secretary to Government, Municipal Administration and Water Supply Department, ex-officio;

(h) the Secretary to Government, Rural Development and Panchayat Raj Department, ex-officio;

(i) the Secretary to Government, Housing and Urban Development Department, ex-officio;

(j) the Secretary to Government, Law Department, ex-officio;

(k) the Secretary to Government, Revenue Department, ex-officio;

(l) the Secretary to Government, Environment and Forests Department, ex-officio; and

(m) the Chief Executive Officer of the Board, ex-officio.

Meetings of
the Board.

4. (1) The Board shall meet at such time and place and shall observe such rules of procedure in regard to transaction of business at its meetings, including the quorum at such meetings as may be provided in the regulations.

(2) When the Chairperson of the Board, or in his absence the Vice-Chairperson, and in the absence of both the Chairperson and the Vice-Chairperson, any other member chosen by the members present from amongst themselves shall preside over the meeting of the Board.

(3) All questions at a meeting of the Board shall be decided by a majority of the votes of the members present and voting and, in the case of any equality of votes, the person presiding shall have a second or casting vote.

(4) The Minister-in-charge of the administrative department and the Secretary to Government of the administrative department shall be the special invitees at the meetings of the Board:

Provided that the Chairperson may allow any person as he deems necessary to be a special invitee.

Proceedings
of the Board
not to be
invalidated.

5. No act or proceedings of the Board shall be invalid by reason only of the existence of any vacancy amongst its members or any defect in the constitution thereof.

Appointment
of Chief
Executive
Officer,
officers and
staff of the
Board.

6. (1) There shall be a Chief Executive Officer for the Board, in the rank of Secretary to Government in Finance department, appointed by the Government.

(2) The Board may, with the approval of the Government, create such posts and appoint such number of persons as it may require, to carry out its functions and duties under this Act.

(3) The salary, allowances and the conditions of service of the persons appointed under sub-section (2), shall be such as may be prescribed in the regulations.

(4) The Chief Executive Officer of the Board shall exercise the power of supervision and control over all the officers and staff of the Board.

Functions of
the Board.

7. The Board shall,—

(1) act as a nodal agency to co-ordinate the efforts of the Government in regard to the development of the Infrastructure sectors in the State;

(2) identify or conceptualize, prioritize and determine the sequence of Projects

and recommend to the Government a shelf of Projects for implementation in the State;

(3) identify bottlenecks in the Projects and recommend policy initiatives to rectify the same;

(4) formulate policies related to the sectors specified in Schedule I, so as to ensure that Project risks are identified and allocated between the stakeholders;

(5) co-ordinate with the departments concerned and the implementing agencies;

(6) prepare documents including feasibility study reports and detailed Project study reports, internally or through external consultants or experts;

(7) scrutinize, evaluate and prioritize the Projects proposed by a public agency and recommend to the Government for its implementation;

(8) prescribe the form of tender documents for all Projects;

(9) designate the public agency, which shall implement a Project through public sector mode or through a public-private partnership;

(10) approve concession agreements in respect of the Projects identified by the Board;

(11) evaluate and recommend financial support from the Government under the Tamil Nadu Infrastructure Development Fund or from the Central Government;

(12) co-ordinate with the Government, any Government agency and the sponsoring agency in the execution of public-private partnership projects;

(13) manage and utilise the Project Preparation Fund;

(14) promote and oversee, capacity building for project appraisal, project management, procurement, and related areas in Government departments and public agencies; and

(15) perform such other functions as may be entrusted to it by the Government.

8. The Board shall, for the purpose of carrying out its functions under this Act, have the following powers, namely:-

Powers of the Board.

(a) to call upon any public agency or concessionaire or any person to furnish any information in regard to any Project;

(b) to inspect, visit and monitor any Project and its execution, operation and management; and

(c) to regulate its own procedures.

9. (1) There shall be an Executive Committee of the Board. It shall exercise such of the powers and perform such of the functions as may be delegated to it by the Board.

Executive Committee.

(2) The Executive Committee shall consist of the following members, namely:-

(a) the Chief Secretary to Government, who shall be the Chairperson, ex-officio;

(b) the Secretary to Government, Finance Department, ex-officio;

(c) the Secretary to Government, Public Works Department, ex-officio;

(d) the Secretary to Government, Industries Department, ex-officio;

(e) the Secretary to Government, Municipal Administration and Water Supply Department, ex-officio;

(f) the Secretary to Government, Rural Development and Panchayat Raj Department, ex-officio;

(g) the Secretary to Government, Housing and Urban Development Department, ex-officio;

(h) the Secretary to Government, Law Department, ex-officio;

(i) the Secretary to Government, Revenue Department, ex-officio;

(j) the Secretary to Government, Environment and Forests Department, ex-officio;

(k) the Chief Executive Officer of the Board, who shall be the Member-Secretary, ex-officio; and

(l) experts in the fields of banking, finance, economics, commerce, industry, environment, law, technology and the like not exceeding five, as may be nominated by the Chairperson of the Board.

(3) The tenure and the terms and conditions of appointment of the experts shall be as prescribed in the regulations.

Meetings of
the
Executive
Committee.

10. (1) The Executive Committee shall meet at such time and place and shall observe such rules of procedure in regard to transaction of business at its meetings, including the quorum at such meetings as may be provided in the regulations.

(2) When the Chairperson of the Executive Committee is absent, any other member chosen by the members present from amongst themselves shall preside over the meeting of the Executive Committee.

(3) All questions at a meeting of the Executive Committee shall be decided by a majority of the votes of the members present and voting and, in the case of any equality of votes, the person presiding shall have a second or casting vote.

(4) The Secretary to Government of the administrative department shall be the special invitee at the meetings of the Executive Committee.

(5) The Chairperson of the Executive Committee may invite any other person as he may consider necessary to attend a meeting of the Executive Committee.

Proceedings
of the
Executive
Committee
not to be
invalidated.

11. No act or proceedings of the Executive Committee shall be invalid by reason only of the existence of any vacancy amongst its members or any defect in the constitution thereof.

Constitution of
Other
Committees.

12. The Board shall have the power to constitute such other committees as it considers necessary and to delegate to them such of their powers as it deems fit. Such Committees shall consist of members of the Board and of such other persons if any, as the Board in each case deems fit.

Fees and
allowances
to non-
official
members
and
invitees.

13. The non-official members of the Board or of any of its committees and the invitees to the meetings of the Board or of any of its committees shall be paid such fees and allowances, as may be prescribed in the rules.

CHAPTER-III.

PROJECT IDENTIFICATION, PRIORITIZATION AND IMPLEMENTATION.

Project
Identification
and
Prioritization.

14. (1) The Board, on its own accord or on a study or survey caused to be conducted or based on inputs received from a third party, on identifying or conceptualizing a Project to be developed, managed and operated in this State, shall seek the views of the public agency concerned thereon:

Provided that if the public agency does not furnish its views within thirty days from the date of receipt of the said communication from the Board, it shall be deemed that the public agency has no views to offer.

(2) Any public agency may also identify or conceptualize a Project to be developed, managed and operated in this State and send proposal therefor to the Board for its recommendation. The Board shall scrutinize, evaluate and where more than one such proposal is received, prioritize the same.

(3) The Board, on receipt of the views of the public agency under sub-section (1) or proposal from any public agency under sub-section (2), shall examine the same with reference to the following factors, namely:-

(i) the cost-benefit analysis of the Project including the socio-economic cost-benefit;

(ii) the cost effectiveness of implementation through public-private partnership with a value for money test, as may be prescribed in the regulations;

(iii) the possibility of specifying Project performance parameters and measuring their outcomes;

(iv) the risk sharing possibilities with the private sector participant;

(v) the technological and managerial advantages that may accrue due to private sector participation; and

(vi) the socio-economic factors which may affect investment by the private sector participant.

(4) The Board, shall cause the feasibility study and after satisfying itself as to the feasibility of the proposed Project, recommend the same to the Government, indicating specifically as to whether it may be implemented through public sector mode or through public – private partnership.

(5) The Board shall cause the details of projects recommended under sub-section (4), to be published on its website and on such other websites, as may be prescribed in the rules:

Provided that the Board may, for reason to be recorded in writing, choose not to publish the details of a Project.

(6) On receipt of proposal for implementation of the Project under sub-section (4), the Government shall consider the same and communicate its decision on the implementation of the Project including the mode of its implementation, to the Board ordinarily within thirty days.

15. (1) In respect of a Project decided by the Government to be implemented through public sector mode, the Board shall designate the public agency which shall implement that Project, give direction for its implementation and monitor the progress of implementation.

Project
Implemen-
tation
through
public
sector
mode.

(2) If the public agency does not commence the Project within three months from the date of receipt of such direction or expresses its inability to implement the Project, for any reason recorded in writing, the Board with the approval of the Government shall re-examine the Project as in sub-section (3) of section 14 and make a fresh recommendation to the Government.

16. In respect of Projects decided by the Government to be implemented through public-private partnership, the Board shall cause the sponsoring agency to publish the details of the proposed project in such form and in such manner, as may be prescribed in the regulations, inviting objections and suggestions. The sponsoring agency shall, based on the objections and suggestions, if any, received, prepare and submit a report to the Board within such period, as may be prescribed in the regulations.

Project
implemen-
tation
through
public-
private
partnership.

Detailed
Project
study and
Project
structuring.

17. The Board, on receipt of the report from the sponsoring agency under section 16, shall consider in consultation with the administrative department and after causing the detailed Project study, if it considers necessary, finalise the scope and structure of the Project, either in its original form or with such modification, as it deems fit, also taking into account, the following aspects, namely:-

(a) whether the Project needs any public financial support, and if so, the appropriate form of such support;

(b) the tender criteria or variables relevant for evaluation of the tender; and

(c) the appropriate concession agreement or a combination thereof, from out of those listed in Schedule II.

Procuring
entity for
Projects.

18. (1) Every public agency designated by the Board to implement a Project shall be a procuring entity under the Tender Act:

Provided that the Board may, for any class of Project as may be prescribed in the rules, be the procuring entity under the Tender Act.

(2) No procurement under this Act shall be made by the procuring entity except by tender, following the provisions contained in the Tender Act.

(3) The tender documents shall be in the form and manner as may be prescribed in the regulations:

Provided that for any class of Project as may be prescribed in the regulations, the procuring entity shall submit the tender documents for prior approval of the Board.

(4) The procuring entity shall, in respect of Projects identified by the Board, intimate the name and address of the tenderer whose tender has been accepted, to the Board and shall also obtain its approval on the concession agreement to be entered into with such tenderer.

Appointment
of Project
Manager
and
Experts.

19. (1) The Board may, if it considers necessary, shall direct the sponsoring agency to appoint a person, who has knowledge and experience in the working of public-private partnership modes and processes, for such period as may be prescribed in the regulations, as Project Manager for a public-private partnership Project. The Project Manager, so appointed shall be responsible for the management and tendering of the Project.

(2) A public-private partnership project for which a Project Manager is appointed, the sponsoring agency shall, make available the services of the officers serving in that agency who possess expertise in the fields of risk management, contingency planning, quality assurance and performance management, public sector accounting and financial management, to assist the Project Manager:

Provided that, if expert in a field is not available within the sponsoring agency, the agency may engage the services of a practicing consultant.

Project
Management
Facility.

20. The Government may, by notification, constitute an agency with such number of members, with such qualification, as may be prescribed in the regulations to be called the Project Management Facility for the management and supervision of any Project. The Project Management Facility shall exercise such powers and perform such functions, as may be prescribed in the regulations.

Monitoring of
Project
Implementa-
tion.

21. (1) The Board shall monitor the implementation of all Projects including the enforcement of concession agreements.

(2) The Board may, for the said purpose,-

(a) require the submission of periodical or special reports from the sponsoring agency, in such form and manner, as may be prescribed in the regulations;

(b) give directions to the sponsoring agency to maintain project documentation in such form and manner, as may be prescribed in the regulations; and

(c) give such other directions to the sponsoring agency as it deems fit.

Tamil Nadu
Act 43 of
1998.

(3) The Board may make recommendations to the Government for corrective actions where projects appear to be failing to achieve their objectives.

22. (1) The Government may levy infrastructure cess at such rates and for such period, as may be prescribed in the rules.

Infrastructure
cess, user
charges and
fees.

(2) The Board may levy user charges on the users of the infrastructure facility and fees for the services rendered, at such rates, as may be prescribed in the rules.

23. The Board may levy abuser charge at such rate, as may be prescribed in the rules, on any concessionaire for abuse of any right accorded in the concession agreement:

Abuser
charge.

Provided that no such abuser charge shall be levied unless the concessionaire is given a reasonable opportunity of showing cause against such levy.

CHAPTER-IV.

FINANCE, ACCOUNTS AND AUDIT.

24. (1) The Government shall, by notification, constitute a Fund to be called the Tamil Nadu Infrastructure Development Fund with an initial corpus of such amount, as may be specified in that notification.

Tamil Nadu
Infrastructure
Development
Fund.

(2) The Fund may be credited with the grants made by the Government from time to time for the purpose and the amount collected as infrastructure cess.

(3) The Fund may also be credited with the contributions received from public bodies, multilateral lending agencies or other financial institutions.

(4) The Fund may, with the recommendation of the Board, be utilised for providing financial support to facilitate design, development, working, administration, management of Projects. The Fund may also be utilised for such other purposes, as may be prescribed in the rules.

(5) The Fund shall be managed and utilised by the Government in such manner, as may be prescribed in the rules.

25. (1) The Government shall, by notification, constitute a Fund to be called the Project Preparation Fund with an initial corpus of such amount, as may be specified in that notification.

Project
Preparation
Fund.

(2) The Fund may be credited with the grants made by the Government from time to time for the purpose and the amount collected as fees, user charges and abuser charges.

(3) The Fund may, with the prior concurrence of the Government, also be credited with the contributions received from public bodies, multilateral lending agencies or other financial institutions.

(4) The Fund may be utilised to provide financial support for conducting studies, hiring the services of experts and consultants, preparing feasibility studies, detailed project studies, capacity building, research and for such other purposes, as may be prescribed in the rules.

(5) The Fund shall be managed and utilised by the Board in such manner, as may be prescribed in the rules.

26. (1) The accounts of the Board shall be maintained in such manner and in such form, as may be prescribed in the rules.

Accounts and
audit.

(2) The Board shall prepare an annual statement of accounts in such form, as may be prescribed in the rules.

(3) The accounts of the Board shall be audited once in a year by a person duly qualified to act as an auditor of a company under section 226 of the Companies Act, 1956.

(4) The accounts of the Board as certified by the auditor together with audit report along with the remarks of the Board thereon shall be forwarded to the Government within such time, as may be prescribed in the rules.

(5) The Government may, by order, direct the Board to take such action as may be specified in the order to remedy, within such time as may be specified therein, the defects, if any, disclosed in the audit report, and the Board shall comply with such direction.

Annual report.

27. (1) The Board shall, as soon as may be, after the end of each financial year, prepare and submit to the Government, before such date and in such form, as may be prescribed in the rules, a report giving an account of its activities during the previous year and the report shall also give an account of the activities, if any, which are likely to be undertaken by the Board in the current financial year.

(2) The Government shall cause every such report to be laid before the Legislative Assembly, as soon as may be, after its receipt under sub-section (1).

CHAPTER-V.

MISCELLANEOUS.

Members,
officers and
employees
of the Board
to be public
servants.

28. The Chairperson, Vice-Chairperson, Members, Member – Secretary and officers and employees of the Board shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, or any rule or regulation or order or direction made or issued under this Act, to be public servants within the meaning of section 21 of the Indian Penal Code.

Central Act
XLV of
1860.

Protection of
action taken
in good
faith.

29. No suit or other legal proceedings shall lie against the Government, the Board or any member thereof or any officer or employee or person acting under the direction of the Government or the Board in respect of anything which is in good faith done or intended to be done in pursuance of this Act or any rule or regulation or order or direction made or issued under this Act.

Power to
make Rules.

30. (1) The Government may make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-

(a) the websites in which the list of Projects recommended by the Board for implementation under section 14 shall be published;

(b) the proportion of the cost of Project that may be provided as subsidy by the Government;

(c) incentives that may be provided to a concessionaire as State support;

(d) the tenure of experts in the Executive Committee and the terms and conditions of their appointment;

(e) the fees and allowances payable to the non-official members of the Board or of any of its committees and to the special invitees to the meetings of the Board or of any of its committees;

(f) the class of Projects for which the Board shall be the procuring entity under the Tender Act;

(g) the rate and period for which Infrastructure cess may be levied;

(h) the rates at which the Board may levy fees, user charges and abuser charge;

(i) the purposes for which the Tamil Nadu Infrastructure Development Fund and the Project Preparation Fund shall be utilised;

(j) the manner in which the Tamil Nadu Infrastructure Development Fund and the Project Preparation Fund shall be managed and utilised;

(k) the manner and form in which accounts shall be maintained by the Board;

(l) the form in which the annual statement of accounts of the Board shall be prepared;

(m) the time limit within which the accounts and the audit report shall be forwarded by the Board to the Government;

(n) the form of the Annual report and the time limit within which it shall be submitted by the Board to the Government;

(o) any other matter which is to be, or may be, provided for in the rules.

31. (1) The Board may make regulations consistent with the provisions of this Act and the rules made thereunder.

Power to
make
regulations.

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:-

(a) the information that may be assessed or ascertained through feasibility study and detailed Project study;

(b) the posts, that may be created for appointment of officers and staff of the Board, their salary, allowances and conditions of service;

(c) the form and manner of tender documents and the class of Projects in respect of which, the tender documents require prior approval of the Board;

(d) the time and place of meetings of the Board and of the Executive Committee, the procedure to be followed in regard to the transaction of business at such meetings and the quorum at such meetings;

(e) the 'value for money test' to ascertain the cost of implementation of a Project through public sector mode and through public-private partnership, in order to compare and adopt the mode of implementation, which is cost effective;

(f) the form and manner in which the details of the proposed Project shall be published by the sponsoring agency under section 16;

(g) the period within which the sponsoring agency shall submit a report to the Board under section 16;

(h) period of experience for appointment as Project Manager;

(i) the number of members of the Project Management Facility, their qualifications, powers and functions;

(j) the form and manner of submission of periodical and special reports by the sponsoring agency to the Board under section 21;

(k) any other matter which is to be, or may be provided for in the regulations.

32. The Government may, by notification, in the *Tamil Nadu Government Gazette* amend any of the Schedules to this Act.

Power to
amend
Schedules.

33. If any difficulty arises in giving effect to the provisions of this Act, the Government may, by notification, make such provision not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for the purpose of removing the difficulty:

Power to
remove
difficulties.

Provided that no such notification shall be issued after the expiry of two years from the date of commencement of this Act.

34. The Government may, by notification, exempt any Project from all or any of the provisions of this Act, for reasons to be recorded.

Power to
exempt.

Publication of rules, regulations and notifications and placing them before the Legislature.

35. (1) (a) All rules or regulations made or notifications issued under this Act shall be published in the *Tamil Nadu Government Gazette* and, unless they are expressed to come into force on a particular date, shall come into force on the date on which they are so published.

(2) Every rule or regulation made or notification issued under this Act shall, as soon as possible after it is made or issued, be placed on the table of the Legislative Assembly and if, before the expiry of the session in which it is so placed or the next session, the Legislative Assembly agrees in making any modification in any such rule or regulation or notification or the Legislative Assembly agrees that the rule or regulation or notification should not be made or issued, the rule or regulation or notification shall, thereafter, have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation or notification.

Act to override other State laws.

36. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other State law for the time being in force.

SCHEDULE - I.

[See section 2 (i)]

SECTORS.

- (1) Agriculture Infrastructure including Marketing and Post harvest infrastructure.
- (2) Development of Minor Minerals.
- (3) Drinking and Industrial Water supply systems, Desalination Plants.
- (4) Education related Infrastructure.
- (5) Fisheries.
- (6) Gas and Gas Works.
- (7) Health Infrastructure.
- (8) Housing including Slum Development and Development of Satellite towns.
- (9) Industrial Estates including Industrial Parks and Special Economic Zones.
- (10) Information and Communication Technology related Projects.
- (11) Inland Waterways other than National Waterways.
- (12) Irrigation including Dams, Irrigation Structures, Canals.
- (13) Land Reclamation Projects.
- (14) Ports (other than major ports) and Harbours thereof.
- (15) Power Generation, Transmission and Distribution Systems.
- (16) Roads, Bridges, including Rail over and under Bridges and By-passes.
- (17) Solid Waste Management.
- (18) Sports & Recreation Infrastructure.
- (19) Tourism and Hospitality Projects.
- (20) Urban Transportation System, Bus terminals, multi level parking facilities.
- (21) Waste Water, Sewerage treatment systems

SCHEDULE – II.

[See section 17]

NATURE OF CONCESSION AGREEMENTS.

1. Investment or Financing related Agreements.

(i) Build-Operate-and-Transfer (BOT) – A contractual arrangement whereby the concessionaire undertakes the construction, including financing, of a given infrastructure facility, and the operation and maintenance thereof. The concessionaire operates the facility over a fixed term during which they are allowed to charge the users appropriate tolls, fees, rentals and charges as incorporated in the contract to enable the recovery of investment in the Project. The concessionaire transfers the facility to the Government at the end of the fixed term that shall be specified in the Concession agreement.

(ii) Build-Own-and-Operate (BOO) – A contractual arrangement whereby the concessionaire is authorized to finance, construct, own, operate and maintain an infrastructure or development facility from which the concessionaire is allowed to recover the total investment by collecting user levies from facility users. The ownership of the land will be vested with the Government. Under this mode, the concessionaire owns the assets of the facility and may choose to assign its operation and maintenance to a facility operator. The transfer of the facility to the Government is not envisaged in this structure; however, the Government may terminate its obligations after the specified time period.

(iii) Build-Own-Operate-Transfer (BOOT) – A contractual arrangement whereby the concessionaire is authorised to finance, construct, maintain and operate a Project and whereby such Project is to vest in the concessionaire for a specified period. During the operation period, the concessionaire will be permitted to charge user levies specified in the Concession agreement, to recover the investment made in the Project. The concessionaire is liable to transfer the Project to the Government after the expiry of the specified period of operation.

(iv) Build-Transfer-and-Operate (BTO) – A contractual arrangement whereby the Government contracts out an infrastructure facility to the concessionaire to construct the facility on a turn-key basis, assuming cost overruns, delays and specified performance risks. Once the facility is commissioned satisfactorily, the concessionaire is given the right to operate the facility and collect user levies specified in the Concession agreement. The title of the facilities always vests with the Government in this arrangement.

(v) Design-Build-Finance-Operate-Transfer (DBFOT) - A contractual arrangement whereby the concessionaire is bestowed with the responsibility of designing, building, financing and operating the facility before transferring the Project to the Government after the expiry of the specified period. The concessionaire operates the facility over a fixed term during which they are allowed to charge the users appropriate tolls, fees, rentals and charges as incorporated in the contract to enable the recovery of investment in the Project.

2. Operations and Maintenance related Agreements.

(i) Management Agreement – A contractual arrangement whereby the Government entrusts the operation and management of a Project to the concessionaire for the period specified in the agreement on payment of specified consideration. In such agreement, the Government may charge the user levies and collect the same either by itself or entrust the collection for consideration to any concessionaire who shall after collecting the user levies, pay the same to the Government.

(ii) Lease Management Agreement – A contractual arrangement whereby the Government leases a Project owned by it to the concessionaire which is permitted to operate and maintain the Project for the period specified in the contract. The concessionaire is allowed to charge the users appropriate fees, rentals and

charges as specified in the agreement to enable the recovery of investment in the Project.

(iii) Build-Lease-and-Transfer (BLT) – A contractual arrangement whereby the concessionaire undertakes to finance and construct the Project and on its completion hands it over to the Government. The Government then gives the facility to the same operator on a lease arrangement for a fixed period, after which ownership of the facility is automatically transferred to the Government.

(iv) Rehabilitate-Operate-and-Transfer (ROT) – A contractual arrangement whereby an existing facility is handed over to the concessionaire to invest, refurbish, operate and maintain for a period, at the expiry of which the facility is returned to the Government. The concessionaire operates the facility over a fixed term during which they are allowed to charge the users appropriate fees, rentals and charges as specified in the contract to enable the recovery of investment in the Project.

(v) Rehabilitate-Own-and-Operate (ROO) – A contractual arrangement whereby an existing facility is handed over to the concessionaire to invest, refurbish, operate and maintain the development facility from which the concessionaire is allowed to recover the total investment by collecting user levies from facility users. The ownership of the land shall be vested with the Government. The transfer of the facility to the Government is not envisaged in this arrangement; however, the Government may terminate its obligations after a specified time period.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th February 2014 and is hereby published for general information:-

ACT No.1 OF 2014.

An Act to amend the Tamil Nadu Infrastructure Development Act, 2012.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Infrastructure Development (Amendment) Act, 2014.

(2) It shall come into force at once.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Infrastructure Development Act, 2012 (hereinafter referred to as the principal Act), in sub-section (3), after clause (k), the following clause shall be inserted, namely :-

Tamil Nadu Act 22 of 2012.

“(kk) the Secretary to Government, Agriculture Department , *ex-officio*”.

Amendment of section 9.

3. In section 9 of the principal Act, in sub-section (2), after clause (j), the following clause shall be inserted, namely:—

“(jj) the Secretary to Government, Agriculture Department, *ex-officio*”.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.